

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW BENCH

Original Application No.447/2003.

this the day of 05.12.2003.

HON'BLE SHRI S.P. ARYA, MEMBER (A).

Smt. Vandana Choudhary, aged about 43 years, widow of Late Shri Parmanand Choudhary, resident of 27-A, Thetar Road, Bareilly (Cantt.).

... Applicant.

By Advocate:- Sri Ravi Nath.

Versus.

Union of India, through the Ministry of Telecommunications, through its Secretary, New Delhi.

2. Assistant Controller of Communication Accounts, O/o Controller of Communication Accounts, Dot Building, Prasad Nagar, New Delhi.

3. Senior Accounts Officer, Chief General Manager Telephone, Western Circle, Foor Sanchar Nigam Lit., DOT Cell II, Dot Building, Prasad Nagar, New Delhi.

4. Senior Accounts Officer, Office of the General Manager, (Maintenance) Door Sanchar Anurakshan, Kaiserbagh, Lucknow.

... Respondents.

By Advocate:-Sri Yogesh Keserwani.

O R D E R (O R A L)

AS PER SHRI S.P. ARYA, MEMBER (A).

The applicant have sought a direction to the respondents for paying the retiral benefits of her late husband. On perusal of the records, it is found that her husband was working in the Telecommunication department

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as T.O. Now the B.S.N.L. has come into^e the place of Department of Telecommunication and his case being a case of B.S.N.L. employee is not within the purview of this Tribunal ^{& op} ~~and~~ no notification Under Section 14(2) of the A.T. Act, 1985 has been issued so far to bring the Bharat Sanchar Nigam Ltd. within the jurisdiction of this Tribunal. Accordingly, this O.A. would not be maintainable in the Tribunal for want of jurisdiction. The O.A. is accordingly dismissed as not maintainable. However, liberty is given to the applicant to seek redressal of his grievance in the appropriate forum. Cost easy.


MEMBER (A).